

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**(IB)-274/ND/2018**

M/s. Ashutosh Steels Pvt. Ltd. ...Applicant  
Vs.  
M/s. Royal Pressing & Components Pvt. Ltd. ...Respondent

**Under Section:** Section 9 of IBC.

**Order delivered on 30.05.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant

Mr. Anant A. Pavgi & Mr. Aashish  
Khattar, Advs.

For the Respondent

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**ORDER**

Ld. Counsel for the applicant and respondent present. The reply by the respondent has been filed and copy served yesterday to the Ld. Counsel for the applicant. Ld. Counsel for the applicant seeks time to file rejoinder. One week time is granted to file rejoinder. In the mean while the Ld. Counsel for the corporate debtor states that an effort can be made by the parties in order to arrive at the claim if any only after reconciliation of both the parties hence the Ld. Counsels are directed to endeavor to make a plan to sit together and explore the amicable settlement if any. For further consideration on 11<sup>th</sup> July, 2018.

Ritu Sharma

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**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**